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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2096/2002

New Delhi this the 27th day of August, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Bhuri Singh
S/O Sh. Sohan Pal Singh
Workshop Instructor,
G.B. Pant Polytechnic,
R/O Type-III, 21, G.B. Pant
Polytechnic, New Campus,
Okhla, New Delhi-20

.. Applicant

(By Advocate Shri Vikas Goyal)

VERSUS

1. Chief Secretary,
Govt. of NCT, Delhi
Delhi Secretariat, Delhi.
2. Principal Secretary,
Directorate of Training and
Technical Education, NCT,
Delhi, Muni Maya Ram Marg,
Pitam Pura, Delhi-88
3. Principal,
G.B. Pant Polytechnic,
Okhla, New Delhi-20

.. Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

We have heard learned counsel for the applicant.

The grievance of the applicant in the present application is that while he is entitled for two financial upgradations under the Assured Career Progression (ACP) Scheme for Central Government Civilian Employees, he has been ^{only B/} wrongly granted one financial upgradation instead of two. In this connection, learned counsel has drawn our attention to the representation made by the applicant dated 25.1.2002 (Annexure A-4). This representation has been rejected by the respondents by Memo. dated 4.3.2002 in which a reference has been made to the decision taken

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by the competent authority by their letter dated 14.9.2001. According to Shri Vikas Goyal, learned counsel, in terms of the letter dated 14.9.2001 which the applicant has prayed in this OA may be quashed and set aside, his pay has been refixed in higher grade of Rs.6500-10,500 i.e. after giving him one financial upgradation under the ACP Scheme by order dated 26.12.2001. We note that the applicant being aggrieved by the Memo, dated 4.3.2002 has sent a legal notice to the respondents on 15.3.2002 which has also been rejected by the respondents by Memo, dated 8.4.2002, In this Memo., we note that the respondents have submitted that in the present facts and circumstances referred to by the applicant one more extra grade is not admissible to the applicant. However, it is also relevant to note that they have themselves stated that the applicant's case has been referred to Headquarter for further clarification on 5.4.2002. According to the learned counsel, no such clarification has been received by him so far. Hence this O.A.

2. In the facts and circumstances of the case, briefly referred to above, as it appears that the issues raised in the present application are under active consideration of the respondents, as seen from the Memo, dated 8.4.2002, we consider it appropriate to dispose of this OA at this stage, without issuing notices to the respondents, by directing them to consider the case of the applicant for grant of two financial upgradation under the ACP Scheme as expeditiously as possible and take a final decision in the matter. This shall be done within one month from the date of receipt of a copy of this order, with intimation to the applicant. In case,

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applicant's claim for two financial upgradations is rejected, it shall be done by a reasoned and speaking order, referring ^{to B/} the particular rules and instructions they rely upon so that the order is a self contained and speaking order.

(S.A.T.Rizvi)
Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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